

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10598/2018

(Arising out of impugned final judgment and order dated 24-09-2018 in A No. 31997/2018 passed by the High Court Of Judicature At Allahabad)

KIRTI SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.175978/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.175979/2018-EXEMPTION FROM FILING O.T. and IA No.175977/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Ms. Upasana Nath, AOR
Mr. Amit Mishra, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Mr. Anurag Kishore, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service on respondent No.2/complainant is not complete. List the matter after service is complete.

(ARJUN BISHT)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)